

Recommendations Re the Central Excise Tariff Structure for Tobacco

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Main Recommendations of the Tobacco Excise Tariff Committee regarding the Central Excise Tariff Structure for Tobacco and its Products other than Cigarettes. [Placed in Library. See No. LT-9163/75]

Statement Re submission of two more interim reports by the National Commission on Agriculture

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of the Minister of State in the Ministry of Agriculture & Irrigation, Shri Annasabeb P. Sbinde, I beg to lay a statement regarding the submission of two more Interim Reports by the National Commission on Agriculture and also to lay on the Table a copy each of the Reports. [Placed in Library. See No. LT-9168/75].

REFERENCE TO SITUATION ARISING OUT OF ALLEGED ESTABLISHMENT OF A PARALLEL GOVERNMENT IN BIHAR

SHRI INDRADEEP SINHA (Bihar) : Mr. Deputy Chairman, Sir, with your permission I wish to draw the attention of the House to a very serious situation that is developing in certain parts of Bihar. It is a development which is going to seriously undermine the functioning of parliamentary democracy and our Constitution. It relates to what is known as the establishment of a parallel government in certain parts of Bihar. You know, Sir, that Mr. Jayaprakash Narayan, in pursuit of what he calls a total revolution, which is nothing but a total reaction, in pursuit of that so-called total revolution, has given »

call for the establishment of a parallel government. Now, Sir, I have in my hand some information about the formation and the activities of such a parallel government in the Sultan Ganj Block of Bhagalpur District of Bihar. Now, Sir, some people in

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he village

One of the members of this parallel government is an accused in a dacoity case.

इन लोगों का मुख्य काम है चंदा और जुर्माना वसूल करना, चंदे के पैसे को व्यक्तिगत कामों में, ऐश-मीज में खर्च करना, जिसमें मूरा और सुन्दरी भी शामिल है। साधारण चंदा के अलावे बिन्नी के लिये बाजार में जाने वाले अनाज पर प्रति मन पच्चीस पैसे के हिसाब से ये 'जनता टैक्स' वसूल करते हैं। अगर कोई चंदा न दे तो थाना से मिल कर उसे डकती या चोरी के झूठे मुकदमों में फंसाते हैं। इस मामले में थाना इनकी खुलकर मदद करता है। तारीख 27-1-75 को 10 बजे दिन में उपेन्द्र शास्त्री के दो भाई नरेश मंडल और गणेश मंडल अनाज बेचने के लिये बाजार जा रहे थे। बीच में ही इन को रोक कर चन्दा मांगा गया, यद्यपि इस के पहले यह दोनों कई बार चन्दा दे चुके थे। उस समय इन के पास पैसे नहीं थे। नरेश ने कहा कि अनाज बेच कर चन्दा दे दूंगा। इसके बाद गोपाल चन्द्रराय उर्फ राजीव रंजन राय धमकी दे कर घर चला गया और वहां से 6 राउन्ड वाला लाइसेंस रिवाल्वर ले आया जो उस के दादा भूतपूर्व विधायक वागुकी राय के नाम से है। बिना हमारी इजाजत के गाड़ी क्यों आगे बढ़ाई कहते हुए लगातार तीन फायर किया जिस की एक गोली नरेश मंडल को सीने में लग गयी और आर पार हो गयी। भागलपुर सदर अस्पताल में उन का इलाज हो रहा है।

Now, Sir, Naresh Mandal happens to be a poor man having a small trade at a village level. One of the brothers of Naresh Mandal, Upendra Shastri, is a student. He was a member of Jayaprakash

Narayan's Chhatra Sanghush Samiti. Now, that student has written a letter to Jayaprakash Narayan about this incident as to how the so-called members of his People's Government or Parallel Government have shot at and injured his brother. Shri Jayaprakash Narayan has not cared to reply to that letter. Shri Upendra Shas-tri has issued a public appeal which is also in the form of a letter addressed to Shri Jayaprakash Narayan. With your permission, I want to read it out.

SHRI S. S. MARISWAMY : How does it relate to it.

MR. DEPUTY CHAIRMAN : He has been permitted to make a special mention.

श्री इन्द्रदीप सिंह : लोक नायक जयप्रकाश जी के नाम खुला पत्र

माननीय जयप्रकाश बाबू

पिछले दिनों मैंने हलकाराचक हेमरा (मुल्तान गंज) में हमारे भाई के साथ हुई घटना के बारे में 15-2-75 को बड़ी उम्मीद के साथ आप को लिखा था लेकिन आप की ओर से न कोई जवाब आया और न सात्वना के दो शब्द ही ?

मेरा परिवार एक भूमिहीन गरीब परिवार है। छान होने के नाते मैं संघर्ष समिति का सक्रिय सदस्य रहा और 4 नवम्बर, को पटना में अशुभ गैस और लाठी चार्ज का प्रहार झेला हूँ। 10 दिसम्बर को पटना में अपने विधायक श्री राम रक्षा यादव का घेराव करने के सिलसिले में गिरफ्तार हो कर 15 दिन भागलपुर कैद जेल में भी रहा और जमानत पर छूटा हूँ।

दुख के साथ लिखना पड़ता है कि आज तक जो दुख देशी या विदेशी सरकार हमें न दे सकी वह दुख छान और जन संघर्ष समिति के लिये चन्दा बसूल करने वालों ने मेरे भाई नरेण मंडल को सीने में गोली मार कर दिया है। मेरे भाई का कसूर यही था कि चन्दा देने के

लिये उसके पास उस वक्त नगद पैसा नहीं था और वह बाद में चन्दा देने की मोहलत मांग रहा था। लेकिन सामन्तों की श्रीलाव गोपाल चन्द्र राय उर्फ राजीव रंजन राय, दयानन्द राय, अनार्दन राय ने एक न मुनी। दुष्टों ने मेरे भाई पर रिवॉल्वर से तीन फायर किये जिस की एक गोली सीने में लगी और पार निकल गयी।

इस घटना ने मेरी ही नहीं बल्कि साम गरीब छात्रों और जन माधारण लोगों की आँखें खोल दी है। जब खुद हमारे साथ ये लोग ऐसा व्यवहार कर सकते हैं तो दूसरे के साथ क्या नहीं कर सकने ? आप के आन्दोलन से उन तमाम शोषक सामन्तों, काला बाजारियों और मुनाफाखोरों की स्वाधपूति हो रही है जो पुष्ट दर पुष्ट गरीबों का खून चूसते रहे और उन पर हुकूमत करते आये हैं। वही पुराने सामन्त महाजन और कलंकित लोग जो हरिजन आदिवासियों की शोषण में आग लगा कर दिवाली मनाते हैं बटाई-दारों के खून से होली खेलते हैं और उन को झूठे जुर्म में फंसा कर तबाह करते हैं, आप के आन्दोलन के सरदार हैं। पुलिस भी इन्हीं शोषक धनवानों की खरीदी हुई है। अगर ऐसा न होता तो हलक राचक कांड के अभियुक्त दिन दहाड़े रिवॉल्वर लेकर अभी छुटा न घूमते और गवाहों को जान से मारने की धमकी न देते ? कौन नहीं जानता कि इस कांड में पुलिस ने सामंत परिवार से मोटी रकम लेकर केस को दबा दिया और ऐसे कांड को जान बूझ कर बढावा दिया है। अभी तक एक भी अभियुक्त को न गिरफ्तार किया गया है और न रिवॉल्वर को जब्त किया गया है। ये तमाम भ्रष्ट लोग किस का साथ दे रहे हैं ? जाहिर है आप का।

इन शोषक पिशाचों के पैरों के नीचे तमाम गरीब भूमिहीन बटाईदार हरिजन आदिवासी और मेहनतकश मजदूर पिस रहे हैं। आप का आन्दोलन हम गरीबों का दर्द हल्का करने के बदले हमारी जान का प्राहक बन गया है। इसलिये गरीब लोग आप से नाता तोड़ रहे हैं।

श्री इन्द्रवीर सिंह]
ऐसी घटनाओं के बारे में आप क्या कहते हैं ? क्या इसकी आप सार्वजनिक भर्त्सना करेंगे क्या आप खुली घोषणा करेंगे कि आप किस वर्ग के साथ हैं ?

उत्तर की प्रतीक्षा में,

आपका
उपेन्द्र वास्ती

Sir, in this connection, I only wish to draw your attention to the fact that the people who injured Naresh Mandal have not yet been arrested and the revolver from which the shots were fired has not yet been seized. I would also request my friends on this side, particularly Mr. Raj-narain, to speak on this incident where their people are involved...

(interruption)

MR. DEPUTY CHAIRMAN : We will now proceed with the Motion—Shri N. G. Goray. I think, we will have to restrict the time to 10 minutes for each speaker.

MOTION RE STATEMENT IN RELATION TO THE STATE OF JAMMU AND KASHMIR

SHRI N. G. GORAY (Maharashtra) : Sir, it is rather late in the day to discuss this accord on Kashmir because event* have moved fast and the accord has already been implemented. But, Sir, without beating about the bush, I would like to say in a straightforward manner that I welcome this accord.

Sir, during the last four or five years, dramatic events have taken place on this sub-continent. We have seen that a leader I like Mujibur Rahman almost emerged out of the grave and became the first President of the liberated Bangladesh. We have also seen, Sir, a mass leader of the stature of Jayaprakash Narayan emerging during this period from his self-imposed isolation. Sir, we have also seen our Prime Minister, who

was so hesitant and shy a political worker, emerging on the horizon as one of the dominating figures in this world. So, these four or five years have been years of high drama and, therefore, Sir, I was not surprised at Sheikh Abdullah, after 22 years, is coming back to Kashmir as the Chief Minister once again and taking his place alongside the other leaders of this country.

Sir, I do not look at this accord from a narrow legalistic point of view. I look at it as an event, a remarkable event in the flow of history.

Sir, I was rather disappointed to hear Sardar Swaran Singh's reply to the points that were raised by my friend, Mr. Prakash Vii Shastri. I feel a stronger case could have been made by the Government, and the points that he had raised could have been replied to in a better manner. Sir, I am not suggesting even for a moment, that the points that he had raised were irrelevant. They were relevant. But Sir, we must take into account the broad sweep of history. It is no use only saying that Sheikh Abdullah is a great patriot, it was he who was instrumental in bringing about the accession of Kashmir to India. All that is granted. But, Sir, if we find fault with those people who refer to the history that has intervened between 1953 and 1974 of 1975, we shall be condemning the two Prime Ministers who ruled over the destiny of this country during that period. Who can contradict the statement that it was Shri Jawaharlal Nehru himself who had to arrest him ? Sir, one of those who took part, active part, in the events of those times was Shri Mahavir Tyagi, who is sitting here. Sir, does it mean that the entire leadership of our country, so respected throughout, had become suddenly allergic to Sheikh Abdullah ? No. Sir, if we want to be fair, let us admit that there was some distortion in Kashmir and, therefore, India had to deal with that distortion in Kashmir and straighten it out. Let us not try to hide facts. Let us not try to sweep things, that have already happened under the carpet. I know, Sir, that nothing will be gained by raking up